CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Ph: 011-26189709, Fax-011-20904365

Petition No. 266/TT/2025

Date: 9.5.2025

To,

Shri Moh. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:

Approval under Regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of transmission tariff from COD to 31.3.2024 for transmission assets (03 nos) under "Fibre Optic communication system under Expansion of Wideband Communication Network" in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:

- i. The Petitioner is required to submit the CMD certificate and CEA certificate for the instant assets.
- ii. The Petitioner is required to provide the IDC statement for the instant assets in excel format.
- iii. The Petitioner is required to confirm/clarify whether any Notional IDC is being claimed in the instant petition. If any, the Petitioner is required the detail working for the same.
- iv. The Petitioner to submit the PERT Chart indicating important activities, planned dates and actual dates sustaining with appropriate supporting documents for the instant assets.
- v. The Petitioner is required to provide the Revised Cost Estimate (RCE) for the subject assets as mentioned in the Petition.

- vi. The Petitioner to submit detail justification for variation in FR apportioned cost Vs estimated competition cost of the asset.
- vii. The Petitioner to submit liability flow statement for all the transmission assets claimed in the instant petition.
- viii. The Petitioner to submit details of any LD recovered during the commissioning of the project and its adjustment, if any.
- ix. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- x. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Assistant Chief (Law)